

Sahar International Airport. Information in respect of the number of foreign nationals, Indian nationals including Indian contacts and airlines staff found involved in smuggling activities during the years 1982, 1983 and 1984 (upto June) is furnished below:—

Number of persons involved

Year	Foreign nationals	Indian nationals	Airline staff
1982	93	113	8
1983	47	81	13
1984	39	77	5

However, there are no reports indicating general connivance by ground staff and policemen posted at the airport with smugglers. As and when any specific case comes to notice, the matter is enquired into and appropriate action as warranted is taken.

(c) The Custom authorities at the Sahar International Airport remain vigilant in the matter. The preventive and intelligence measures at the airport have been further intensified. The pattern of smuggling at the airport is kept under constant review for taking appropriate action against persons found involved in smuggling activities.

Longer tenure for chief executives of public sector enterprises

1458. SHRI SURESH KALMADI:
SHRI S. W. DHABE:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to give longer

tenure to the Chief Executives of public sector enterprises;

(b) if so, what are the details thereof and by when a decision is likely to be taken in the matter; and

(c) whether Government propose to ensure that the chief executives are made responsible to achieve the set targets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) Yes, Sir.

(b) The proposal is to give full-time Board level appointees in the Central Public Sector Enterprises a tenure of five years or till the age of their superannuation, whichever is earlier. The decision is likely to be taken soon.

(c) The Chief Executives are responsible for achieving the targets set for them and Government periodically reviews their performance.

Composition of Narasimham Committee

1459. SHRI SURESH KALMADI:
SHRI S. W. DHABE:
SHRI KISHOR MEHTA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the number of members of the Narasimham Committee has been increased;

(b) if so, what are the details regarding the new membership and the detailed terms of reference of the Committee; and

(c) what are the reasons for the expansion?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) to (c) The term of reference and the enlarged membership of the Committee are shown in the attached Statement. The decision to expand the composition of the Committee was taken at the request of the Committee itself, as the Committee considered it desirable to expand the membership to facilitate detailed examination of the various issues arising from its terms of reference.

Statement

Composition of the Committee to Examine the Principles of a Possible Shift in Economic Policy from Physical to Financial Controls (as on August 7, 1964).

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1. Shri M. Narasimham — Chairman
Principal,
Administrative Staff College,
Hyderabad.
 2. Dr. Y.K. Alagh, — Member
Chairman,
Bureau of Industrial Costs
& Prices, New Delhi.
 3. Prof. M. Datta Chaudhury, — Member
Delhi, School of Economics,
University of Delhi.
 4. Prof. I.S. Gulati, — Member
Central for Development
Studies,
Trivandrum.

5. Dr. Bimal Jalan, — Member
Special Secretary & Chief
Economic Adviser,
Ministry of Finance.
6. Shri S.S. Nadkarni, — Member
Chairman,
Industrial Credit & Invest-
ment Corporation of India,
Bombay.
7. Shri M.R.B. Punja, — Member
Chairman,
I.D.B.I.
8. Shri K.V. Ramanathan, — Member
Secretary,
Planning Commission.
9. Dr. C. Rangarajan, — Member
Deputy Governor,
Reserve Bank of India,
Bombay.
10. Dr. A. Sengupta, — Member
Special Secretary to Prime
Minister.
11. Shri S.S. Sidhu, — Member
Secretary,
Department of Industrial
Development, Ministry of
Industry.
12. Shri C.G. Somiah, — Member
Secretary,
Department of Company
Affairs, Ministry of Law,
Justice & Company
Affairs.
13. Dr. A. Bagchi, — Member Secretary
Officer on Special Duty,
Department of Economic
Affairs,
Ministry of Finance.

Terms of Reference

(a) To examine the principles involved in a possible shift in using the banking and investment financing systems for achieving socially desirable results in this respect in our policy from physical controls to financial controls with a view to streamlining the control system and improving its efficiency; and

(b) Any other matter which may be relevant to the consideration of (a).

The Committee will submit its report by November 30, 1984.

Amounts sanctioned by Public Financial Institutions for projects in Backward areas

1460. SHRI M. BASAVARAJU: Will the Minister of FINANCE be pleased to state:

(a) what are the projects specified in backward areas for which the Industrial Development Bank of India, Industrial Finance Corporation of India and Industrial Credit and Investment Corporation of India sanctioned assistance during 1983 together with the amount sanctioned in each case; and

(b) what are the names of the projects which are awaiting such sanction from these term lending institutions?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) In terms of the provisions of the Public Financial Institutions (Obligation as to Fidelity & Secrecy) Act, 1983 and other statutes governing the operations of the public financial institutions, information

relating to individual constituents cannot be disclosed. Hence, the unit-wise information relating to amounts sanctioned and names of project which are awaiting sanction as asked in the question cannot be disclosed. However, according to information readily available, sanctions for projects in specified backward areas in 1982-83 (July-June) amounted to Rs. 852.4 crores in the case of IDBI and Rs. 157.83 crores in the case of IFCI. In the case of ICICI direct assistance sanctioned to projects in backward areas amounted to Rs. 189.2 crores for the year ended December, 1983.

Construction of Yatrikas at Different places of Tourist interest

1461. SHRI M. BASAVARAJU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what progress has so far been made with regard to the Yatrikas projects at Vrindaban, Chitrakoot, Bidar, Kampil and Naina Devi; and

(b) what progress has so far been made with regard to the implementation of the proposal to construct Yatrikas at Ajmer, Dwarka, Srisaïlam, Rameshwaram, Kanyakumari, Ujjain and Omkarashwar?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) The progress of the Yatrikas projects at Vrindavan, Chitrakot, Bidar, Kampil and Naina Devi, undertaken by the Bharatiya Yatri Avas Vikas Samiti, a Society set up under the Societies Registration Act, 1860, is as follows:

SL.No	Place	Position
1.	Vrindavn	Work has reached upto root level.
2.	Chitrakoot	Completed
3.	Biday	Work has reached upto the basement level
4.	Kampi	The foundation is nearly completed
5.	Naina Davi	Tenders were invited, but the response was very poor.